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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 34 (RE-2001)/1997-2002
NEW DELHI: 15th October, 2001

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items, 1997-2002 published on 31st March, 1997 (RE-98) as amended from time to time, namely –

“1. After amendment the following will read as under:

Exim Code No.	Item Description	Policy	Conditions relating to the policy	Import under SIL/ Public Notice
120300 00	Copra.	State Trading Enterprise	Imports allowed through STC subject to Para 4.8 of Exim Policy	
151311 00	Crude oil	State Trading Enterprise	Imports allowed through STC subject to Para 4.8 of Exim Policy	
151319 00	Other	State Trading Enterprise	Imports allowed through STC subject to Para 4.8 of Exim Policy	

This issues in Public Interest.

Sd/-

(N.L. LAKHANPAL)
Director General of Foreign Trade and ex-officio
Additional Secretary to the Government of India

Copy to all concerned.

(O.P. HISARIA)
Dy. Director General of Foreign Trade

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